the office of the Regional

وبأن أناجانا اليساب جيسي ليك مشبهن ربيغوام ا دح آئے ہيں -ايد عام محلا حل ربع میں- فیوں حل رہے میں معنو ومثان بوير دينا مناسب بندرتها - فرف ایسی طرط*ی کرنا تھا*۔ उपसभाध्यक्ष (ब्री जिलोकी नाथ चतर्वेदी): मै

समझता हूं मंत्री महोदय कि ये कुछ ऐसे महत्वपूर्ण मुद्दे हैं जिनको कि आप जो संबंधित मंत्री जी हैं उनको बता दें क्योंकि गृह विभाग और डिफेंस मिनिस्टरी दोनों का इससे संबंध है और दूसरे कोई भ्रांति न रहे इस सिलसिले में।

RE: DELAY IN RE-ESTABLISHING THE OFFICE OF THE REGIONAL DESIGN AND TECHNICAL DEVELOPMENT CENTRE, MUMBAI

श्री सतीश प्रधान (महाराष्ट्र)ः धन्यवाद महोदय।

मैं आज एक बहुत दुख भरी स्टोरी पर बात बताना चाहता हुं, सदन के सामने सक्षना चाहता हूं। इस सदन के सामने यह विकय रखते हुए मुझे बहुत दुख है क्योंकि इस सदन में यह विषय मैंने कई महीने पहले उठाया था।

मुम्बई में रीजनल डिजाइन एण्ड डेवलपमेंट सेंटर हैंडीक्राफ्ट स्थित था। डिपार्टमेंट के अफसरों और लैंडलार्ड के साथ कुछ, थोड़ी गड़बड़ी हुई और कोर्ट में जाने के बाद रीजनल सेंटर को वहां से जगह खाली करनी पड़ी। फिर अधिकारी लोगों ने वह सेंटर वहां से उठाकर भोपाल में शिषट करना तय किया। मोपाल में शिपट कर दिया। मैंने मंत्री जी से निवेदन किया। सदन में मुद्दा उठाया और बार-बार मंत्री जी के साथ बात की। मुझे अभिमान है इस विषय का कि पुराने टेक्सटाइल के मंत्री और अभी के भी दोनों मंत्रियों ने अच्छी सुनवाई की और उसके ऊपर अच्छा निर्णय लिया। यह सेंटर फिर से मुम्बई में रखने के लिए आवश्यक उपाय और योजनाएं की गर्यों। महाराष्ट्र सरकार ने इस विषय में जगह देने का वादा किया था और महाराष्ट्र सरकार ने जगह भी उपलब्ध करा दी। मुम्बई महापालिका ने इसके लिए जगह दे दी। अब यह जगह लेने के बाद वहां सेंटर शिपट हो गया। लेकिन जगह लेने के बाद अभी करीबन 6 महीने होने को आए हैं, उस डिपार्टमेंट के अधिकारी लोग वहां मुम्बई की महापालिका के साथ में कुछ एग्रीमेंट नहीं कर रहे हैं जगह लेने के बारे में, न उसका रेट दे रहे हैं । अब मुम्बई महापालिका ने आखिरी केन्द्र मरकार के लिए नोटिस दिया है कि आप एवीमेंट नहीं करेंगे तो आपको जगह खाली करनी पडेगी। यह जान-बृझकर ऐसा चल रहा है। मैं आपके माध्यम से माननीय मंत्री जी से निवेदन कंरूगा कि जल्द से जल्द यह सैन्टर वहां रहे। इस ढंग से जो कुछ कार्यवाही करनी है वह जल्दी करें। धन्यवाद।

उपसभाध्यक्ष (भी त्रिलोकी नाथ धतुर्वेदी)

धन्यवाद। श्री के॰ आर॰ मलकानी। कृपया संक्षेप में कहें, ताकि एक बजे के पहले कम से कम दो-तीन विषय और हमारे आ आएं।

RE: MISUSE OF GOVERNMENT MACHINERY AND MILITARY ESTABLISHMENT BY AMITABH BACHCHAN CORPORATION LIMITED

SHRI K.R. MALKANI (Delhi): Mr. Vice-Chairman, Sir, recently the Amitabh Bachchan Corporation Limited organised a mega event in Bangalor. This even has been variously described as a beauty centest, flesh trade, meat market, a parade of giggly girls etc., but I will not go into that Mr. Amitabh Bachchan is a very well-known artiste, a man of education, culture and influence. We all wish him well. He was a Member of Parliament. One thing mystifies me. Why did he seek so much Government assistance and why did the Government go out of its way to extend to him all kinds of help? Two questions arise here. In Karnataka, 12,500 policemen were kept at his disposal. This was not all. Central force, like Rapid Action Force, BSF, even the NSG-National Security Guard-were kept at his disposal. Why? The matter did not stop there. Even the Defence Ministry stepped in to help him. The Air Force Training Command's help was made available to him. These three Ministries need to explain to the country as to why they made all these facilities available to this particular outfit. The Civil Aviation Ministry directed Air india to make foreign travel available to the ABCL. All these three Ministries need to explain as to why went out of the way to identify themselves with this affair. Mr. Bachchan has been very candid about it, very straight about it. He said, "This is my personal affair and nobody has any business to ask me what money I have made and what loss I have suffered." He is entirely welcome. But, here is a pure personal affair of an enterprise, and why did the Government identify itself with

it? There was a financial aspect to the matter. The Karnataka Security alone is supposed to have spent Rs. 10 crores on security arrangement, but the ABCL has given it only Rs. 1.91 crores. The question arises, why? Why has he not parted with the money? Why did the Government content itself with a fraction of the cost? Mr. Bachchan was good eneugh to say that he would make over for charity part of his profits earned. The only charity announced so far is the to Spastics Association of India. We are very happy to know that. But the country would like to know as to how much his profit is, what portion he has passed on to them. The interesting thing to note is that he did not even bother to invite the President of the Spastjs Association of India, who is none else than the Governor of Karnataka.

The third question which arises is this. Why did the Government go out of the way to exempt this whole mega event from entertainment tax? Here is a mega actor, organising a mega event, making a mega profit and the Government does not charge entertainment tax. Why?

DR. BIPLAB DASGUPTA (West Bengal): He should pay a mega tax.

SHRI K.R. MALKANI: This is the time when the Government and all these Ministries should explain the position to the country. Actually, he should not wait for the end of the year only to say that this is my income-tax return. The whole thing has become controversial, for the present. He should make very clear how much income he had, how much expenditure he had and how he intends to dispose of that profit.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Mr. Narayanasamy, please be brief because Mrs. Natarajan is also here. This Cauvery affair has already been discussed in this House. Please be brief so that we could take up one or two other items before we adjourn for lunch.

SHRI SATISH AGARWAL